

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1221**

TO BE ANSWERED ON THE 11TH FEBRUARY, 2025/ MAGHA 22, 1946 (SAKA)

WORKING HOURS IN CAPF

1221. SHRI VISHALDADA PRAKASHBAPU PATIL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of average working hours per day of the Central Armed Police Force (CAPF) personnel;

(b) the details of the type of medical facilities provided to CAPF personnel at border locations;

(c) whether the hard-area allowance for personnel of the border guarding forces is lower compared to the Armed Forces, if so, the details thereof;

(d) the steps taken by the Government to streamline the procurement process under the Modernization Plan IV;

(e) whether the Government and CAPFs held negotiations with ordnance factories and manufacturers in public or private sector to ensure uninterrupted supply of equipment and other infrastructure, as recommended by the Estimates Committee; and

(f) if so, the details thereof on the progress of such negotiations and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) Generally, the working hours in the Central Armed Police Forces (CAPFs) are 8 (eight) hourly shifts. This, however, varies depending on the operational exigencies. There is necessary leave/training reserve built in

the structure of Battalions so that the personnel get rest and leave. Measures have been taken to implement a transparent, rational and fair leave policy and for regulating duty hours to ensure adequate rest and leave.

(b) The CAPF personnel and their dependents are provided cashless healthcare services under Ayushman CAPF Scheme. For ensuring better medical facilities talks with specialists are organized to address the personal and psychological concerns of troops. Meditation & Yoga is regularly organized for better stress management. Additionally, “Art of living” courses are being conducted for CAPFs & Assam Rifles personnel which have positive impact on the mental health of Jawans.

(c) No comparison has been done. The service conditions of Central Armed Police Forces (CAPFs) personnel and Armed Forces personnel are governed by different set of rules.

(d) The steps taken by the Ministry of Home Affairs to streamline the procurement process under the Modernization Plan-IV, are at Annexure-A.

(e) & (f) Details are at Annexure-B.

The steps taken by the Ministry of Home Affairs to streamline the procurement process under the Modernization Plan-IV.

The following steps have been taken by the Government to streamline the procurement under the Modernization Plan-IV for Central Armed Police Forces (CAPFs):

- i. Procurement of the items approved under Modernization Plan-IV is done from Public Sector Undertakings (PSUs)/Open market [through Government e-Marketplace and Central Public Procurement Portal (CPPP)] after following the due procedure as per provisions of GFR 2017, Manual for Procurement of Goods, 2017 and the instructions issued on procurement by the Government of India from time to time like Preference to Make in India Order, 2017 as amended from time to time, MSME reservations etc. in consonance with Atmanirbhar Bharat Mission.
- ii. Lead Force concept for procurement of common weapons, equipment etc. has been introduced to the extent possible to ensure compatibility and interoperability, harness economies of scale, get the volume discount, avoid repeated efforts by CAPFs for procurement of the same items etc. Nodal force for the common item is responsible for completion of entire procurement process on the behalf of all CAPFs.
- iii. Dedicated Cell for formulation of Qualitative Requirements (QRs)/Trial Directives (TDs) in each CAPF manned by suitable technical experts not below the rank of Deputy Commandant from their existing strength has been set up.
- iv. Keeping in view the long gestation period of the tender process, CAPFs have been allowed to initiate procurement process/float tender for all approved items under Modernization Plan-IV irrespective of funds availability at that particular point of time subject to the condition that tendered amount must not exceed 2.5 times of allocated funds for that financial year and that the supply order will be placed by the CAPFs concerned only after ensuring availability of funds. If the procurement procedure for any approved item is completed, that would remain valid for that buyer organization till entire Mod Plan-IV period subject to the mutual consent of the buyer and the seller. This provision would ensure that CAPFs would be able to complete procurement process for maximum number of weapons/equipment etc. during the implementation period of this scheme.
- v. CAPFs are allowed to place repeat order for Ministry of Defence (MoD)/sister CAPFs procured items (except Information Technology equipment/solutions having a trend/likely trend of decreasing selling price), which are also approved under Modernization Plan-IV, without going through separate procurement process within three years from the date of placing supply order by MoD/sister CAPFs on same terms and conditions of supply, subject to the condition that the quantity being procured is not more than 1/4th of the originally procured quantity by MoD/ sister CAPFs.

**Guidelines issued for procurement of Arms & ammunition items from Defence
Public Sector Undertakings (erstwhile-OFB)**

- i. Post corporatization of Ordnance Factory Board into 07 Defence Public Sector Undertakings w.e.f. 01.10.2021, guidelines have been issued for procurement of Arms & ammunition items from Defence Public Sector Undertakings (erstwhile-OFB) to ensure uninterrupted supply of critical items to meet urgent operational requirements of CAPFs. Further, as per these guidelines, procurement of non-critical arms and ammunition is through open tender enquiry to provide a level playing field to all the manufacturers.
- ii. Financial powers of DGs of CAPFs have been enhanced from Rs.20 Crore to Rs.50 Crore for procurement of arms and ammunition through open tender enquiry.
- iii. As a result of regular interaction with all stakeholders, including private domestic manufacturers of weapons, Directorate General of Quality Assurance (DGQA) has created Defence Industry Quality Assurance Management Cell (DIQAMC) for allotment of Proof ranges to private manufacturers.
- iv. Representatives of CAPFs have visited sites/factories of various private manufacturers of weapons.
- v. Enforcement of 'Make in India' clause has been ensured.
- vi. Open tender enquiries are floated for procurement of weapons.
- vii. DGs' powers for procurement for trial purposes have also been utilized.
- viii. To provide equal opportunity to private manufacturers of weapons, trials have been conducted by CAPFs on the basis of No Cost No Commitment (NCNC).
- ix. The process of finalizing Qualitative Requirements and Trial Directives (QRs/TDs) has been simplified by delegating the powers for approving QRs/TDs to DGs of the nodal CAPFs.
- x. Ministry of Home Affairs (MHA) - Defence Research and Development Organization (DRDO) collaboration has been envisioned to fruitfully utilize DRDO's Research and Development (R&D) capabilities in line with developing state-of-the-art technologies/systems that can be used by CAPFs/State Police Forces engaged in Low Intensity conflicts (LIC) operations. The DRDO designed and developed products/systems are being procured by CAPFs through Development cum Production Partner (DcPP) of DRDO/Transfer of Technology (ToT) holders of DRDO.
